

The House reassembled after lunch at half-past two of the clock, The VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

THE BANARAS HINDU UNIVERSITY (AMENDMENT) BILL, 1965—
contd.

SHRI JAIRAMDAS DAULATRAM (Nominated): I would like to say a few words in regard to this Bill and the amendments which have been moved I will speak very briefly. My definite feeling is that sometimes when legislation is a little ahead of public opinion we are likely to run into trouble. That was the reason why our great leader, Gandhiji, in his own time, when he had to deal with a problem which affected the practices and emotions of the people, took care to see that public opinion had been properly cultivated and the stage had arrived when legislation could be enacted without any serious repercussions. I have always held the opinion that the ground has not been adequately prepared to deal with the question of changing the names of institutions which have had a long history. Whatever might be the objection to those names from the national, communal or any point of view, it is better to prepare the ground before taking that step and it is for that reason, not because one should not have the word 'Hindu' or one should have the word 'Hindu' or any other word which has been suggested, but because the ground has not been properly prepared for changes of that character, that I take the view that the *status quo ante* be maintained, that is, no change be effected in the name of the University which has been attached to it for all these years. This is only on the ground that we must first prepare public opinion properly, adequately and effectively before any change is made. Therefore I am definitely in favour of the *status quo ante*, that is, the old name remains irrespective of the various arguments which have been advanced and I think that will also be a politically wise step. That is, we maintain the *status quo ante*

untouched and then in due course, when public opinion is properly educated and the ground prepared, then we can think as to what other name should be the substitute for the words "the Banaras Hindu University". Therefore, I request and appeal to the House to allow the *status quo ante* to remain and make no change in the name which has gone on for all these years.

SHRI M. P. BHARGAVA (Uttar Pradesh). Mr. Vice-Chairman, before I come to the Bill I want to make a submission and that is, the Business Advisory Committee allots time for a particular Bill and the time allotted should be adequately and proportionately given to all the Party Members and it should not be the privilege of any one single Member to speak for as long as he likes. I do hope that if we want to finish the business before us by the 9th, the time allotted by the Business Advisory Committee will be adhered to in the future in the two coming weeks.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think everyone will co-operate as this is a very reasonable submission.

SHRI MULKA GOVINDA RADDY (Mysore). He is appealing to Members who are not present here

SHRI M. P. BHARGAVA: The other friends can communicate to them.

I rise to support the motion moved by the Minister for External Affairs, Shri Chagla, in this House to agree to the amendments made by the Lok Sabha. I am one of those who are zealous of the rights of this House and I have, in my humble way, always tried to uphold the dignity and honour of this august House but in the case of the present Bill, we are faced with a peculiar situation and that has to be met now without waiting for any length of time. If we trace the history of the Bill, we will find that the Banaras Hindu University Ordinance was promulgated in 1958. It was followed by an interim amending Bill

श्री निरंजन वर्मा : आप सांप्रदायिकता की इफेनिशन करके बताइये ।

श्री चन्द्र शेखर : मैं आपको बता रहा हूँ क्या परिभाषा है । मैं भी पं० तारकेश्वर पांडे से और आपसे इस बात के लिये सहमत हूँ कि हमारा इतिहास गौरवपूर्ण है, इस दृष्टि से वेदों में, पुराणों में, मुझे गौरव की अनुभूति होती है । लेकिन जो वेद और पुराण में लिखी बातों को चिरतन सत्य मान कर चलता है, जो अतीत के प्रति ही आस्था कायम कर समाज में सड़न प्राप्त करने देता है . . .

श्री निरंजन वर्मा : आपने अभी वेदों को नहीं देखा है । (Interruption)

श्री ब्रजकिशोर प्रसाद सिंह : माननीय सदस्य को मैं केवल एक बात कहूंगा कि परिभाषा की आवश्यकता नहीं है, उधर ज्वलंत मूर्तियां बैठी हैं ।

श्री चन्द्र शेखर : मैं यह कहता हूँ कि अतीत पर गौरव होना एक बात है, संस्कृति की मर्यादा को रखना एक बात है, लेकिन अतीत के अनुरूप स्वस्थ भविष्य की कल्पना करना, अतीत के आधार पर भविष्य को संजोना यह तो बुद्धिमानी की बात है, लेकिन अतीत के पीछे हमेशा दौड़ना, यह प्रतिक्रियावादी है । अतीत को ग्लोरिफाई करना, उसमें सारी अच्छाई ही अच्छाइयों को देखना, यह प्रतिक्रियावादी है । (Interruption) अरे बैठिये, आप नहीं ममन्न सकते । कोई समाज स्थिर नहीं रह सकता । हमारे माननीय पांडेजी ने एक श्लोक कहा । उन्होंने कहा कि घोर प्रतिक्रियावादी है । श्लोक अच्छा है उस जमाने के लिये । धर्म खास परिस्थितियों में पैदा होते हैं । (Time bell rings) दो मिनट और लूंगा । जिन परिस्थितियों में केवल धर्म के ऊपर, समाज के ऊपर, आर्थिक संबंधों के ऊपर बहुत बड़ा प्रभाव पड़ता है, बदलती हुई दुनिया में जिस तरह से आर्थिक संबंध बदलते हैं, जिस तरह से समाज के

विभिन्न वर्गों के आपसी संबंध बदलते रहते हैं उसी के अनुरूप धर्म की भावना को, धर्म के प्रचार की भावना को, बदलना होगा । धर्म में एक तरफ बहुत अच्छी बातें लिखी हुई हैं । तो क्या हिन्दू धर्म में यह भी नहीं लिखा है कि सारी दुनिया को आर्य बनाओ . . . अगर इस प्रकार प्रचार करने में हमारे मित्र वर्माजी को गर्व है तो मुझे तो उसमें शरम आती है . . .

श्री निरंजन वर्मा : आपको हिन्दू धर्म की जानकारी नहीं है । आर्य तो एक जाति है, वैदिक धर्म है । (Interruption)

श्री चन्द्र शेखर : आप तो धर्म को नहीं ममन्नते हैं क्योंकि आप धर्म का पालन नहीं करते हैं । धर्म वह है जो समाज को धारण करे, समाज को धारण वही कर सकता है जो समाज के विकास के लिये, प्रगतिशील कदम उठाने के लिये, हर समय तत्पर हो क्योंकि जो कोई समाज स्थिर रहना चाहता है वह समाज बरबादी की ओर जायेगा, वह समाज ढलान की ओर जायेगा, वह समाज नीचे की ओर जायेगा । समाज तब प्रगति करना है या अधोगति को प्राप्त होता है । समाज स्थिर नहीं रह सकता है क्योंकि समाज गतिशील है । भारतीय समाज को अगर आप गतिशील बनाना चाहते हैं, अगर इसको ठीक करके गंगा का गंगा रखना चाहते हैं तो याद रखिये, ये पुराने श्लोकों को उद्धृत करना छोड़ दीजिए । उनको याद रखिये, उनसे प्रेरणा लीजिए लेकिन उन श्लोकों के अनुरूप . . .

श्री टी० पांडे : मैडम, जो श्लोक मैंने कहा है उसका मतलब मैं अपने मित्र को समझा देता हूँ ।

श्री निरंजन वर्मा : वे समझेंगे ही नहीं ।

श्री टी० पांडे : सब समझेंगे । “मुझ राज्य नहीं चाहिये, मुझे स्वर्ग नहीं चाहिये, मुझे मुक्ति नहीं चाहिये”—न त्वहं कामये राज्यम् न स्वर्गना-पुनर्भवम् । “केवल मनुष्य मात्र नहीं, सारा प्राणी मात्र दुःख से छटपटा रहा है, उससे उसको छुटकारा मिले,” यही

[श्री टी० पांडे]

सनातन धर्म है। "कामये दुःख तप्तानाम प्राणिनाम आतिनाशनम्।"

श्री चन्द्र शेखर : महोदया, इतने अच्छे शब्द पांडेजी ने कह दिये। दूसरी बात हिन्दू धर्म में यह लिखी है कि जो राजा गो और ब्राह्मण की रक्षा करता है वही आदर्श राज्य है और उसकी मैं कामना करता हूँ। मैं उसकी कामना नहीं करता क्योंकि ब्राह्मणों ने शोषण किया है, उस शोषण का बदला उन्हें भुगतना पड़ेगा; आप चाहें न चाहें लेकिन समाज को बदलिये, नहीं समाज के इतिहास के रथ के चक्कर में आपका सिर नीचे आ रहा है, दुनिया की कोई ताकत उस रथ को हमारे सिर के ऊपर से जाने से नहीं रोक सकती। इसलिये मैं मंत्री महोदय से अनुरोध करूंगा कि जो एक प्रगतिशील कदम उठाया था राज्य सभा ने उसी का वे अनुमोदन करें और लोक सभा के माननीय सदस्यों से कहें कि प्रगति के पथ पर अवरोध न बनें, अन्यथा इतिहास का रथ रुकने वाला नहीं है, वह हमारे और दूसरों के सिर से चला जाने वाला है यदि हम उसके मार्ग में अवरोध बनेंगे।

श्री عبد الغنى (हरियाणा) : महोदय

दीप्ती चमर मनीन — यहाँ पर दो तहरीरें पानेन खास طور पर आती हैं - एक यह कि राजमे सेबा ने कच्चे सिंहाव दिया तथा जो बालकल अस सरकार के वजारों के साथे चलता तथा और सरकारी भारती के साथे सहकरलरुम की तरह ये सब साथे हैं और दूसरी बात ये देखिये सेन आनी कि आया हलदो लفظ से कौनी नफरत पैदा होती है या फरक परसेती की वो आनी है - सेन, महोदय, साफ़ طور से कहना चाहता हों कि बिबरल ने अस लै

واعظم کی بات ساتھ لی تھی جب اکبر اعظم نے پوچھا بیبرل بولن کہسا ہے تو اس نے کہا شہام لا رنگ، زمرہ کی بتھاں، گول ستول بیولا بہالا اور کہا بات کہایا تھا مجھے کچھ ہرہانی ہوئی تو کہا چھہرہ پر لعنت پرستی ہے - تو مہتمم قیٹی چہر مہن - یہ جتلمے یہاں پہلے ہوں انہوں نے ورت فطرالدین کے ساتھ کرنا ہے - مہن راج نرائن سے کہنا چاہتا ہوں اور اپنے باقی جو دروس ہوں جسے مہن ملکا گوند دیتی اور دوسرے ہی ہوں کہ لوک سےبا کے مسبروں کو دو مہلمے کے بعد الیکشن کرنا ہے اور راجہ سےبا والے تو مزہ سے بہتے رہتے کوئی چہ سال تک بہتھا رہے گا، کوئی پانچ سال تک بہتھا رہے گا، کوئی چار سال تک بہتھا رہے گا - انہوں پہلک کو فہس کرنا نہیں ہے جلمہں پہلک کو فہس کرنا ہے - وہ لوک سےبا کے مسبر ہوں اور انہوں نے یہ کچھ کہا ہے وہ ایک ہوا بدھان بن کر کہا ہے اور مہن سےجھتا ہوں کہ اس مہن خفا نہیں ہونا چاہئے ہماری اپوزیشن والوں کو، اور جب تک وہ اٹتے نہیں ہوتے تب تک کانگریس کی جھبہ نہ نی چاہئے - ہلدو لفظ کے استعمال نے باجپٹی جی کی جے بول دی ہے - ہلدو - ہلدو اور ہلدوسان یہ کہنا کوئی ہوج کی بات نہیں ہے - ہلدو دھرم ایک ایسا دھرم ہے، ہلدو ایک ایسا وشال دھرم ہے چاہے وہ سنانن دھرم کے

मानنے والے ہوں چاہے وہ تک دھرم کے
 ماننے والے ہوں چہرہ بھادی بات ہے
 اس سے وہ ہلکو کہلانے جاتے ہوں اور
 ان میں کوئی فرق نہیں ہے - آئینک
 اور ناستیک کے خیال رکھنے والے بواہی
 سے الگ نہیں کئے جاتے - کہلے دل سے
 مذہب کے ماننے والوں کو جوہلمے
 دیکھتے اور لوک سمہانے جو اسمہلمندت
 پاس کہا ہے وہ تفہیک کہا ہے - تاکہ
 وہ بے چارے الہکشن چہت کر اٹوں -
 توہلک ہو -

†[श्री अब्दुल गनी (हरियाना) :
 मैडम डिप्टी चेयरमैन, यहां पर दो तीन बातें
 खास तौर पर आई हैं। एक यह कि राज्य सभा
 ने कुछ सुझाव दिया था जो बिल्कुल इस
 सरकार के विचारों के साथ चलता था और
 सरकारी पार्टी के साथ सैंक्यूलरिजम की तरह
 यह सब बातें हों और दूसरी बात यह देखने में
 आई कि आया हिन्दू लफ्ज से कोई नफरत
 पैदा होती है या फिरका परस्ती की बू आती
 है। मैं मैडम, साफ तौर से कहना चाहता हूँ
 कि बीरबल ने इसलिए अकबर-ए-आजिम
 की बात मान ली थी, जब अकबर-ए-आजिम
 ने पूछा बीरबल बैंगन कैसा है तो उसने कहा
 श्याम का रंग, जमरूद की पत्तियां, गोल
 मटोल, भोला भाला। और कहा, रात
 खाया था मुझे कुछ परेशानी हुई। तो कहा,
 चेहरे पर लानत बरस्ती है। तो मैडम डिप्टी
 चेयरमैन, यह जितने यहाँ भोले हैं उन्होंने
 वोट फखरुद्दीन के साथ करना है। मैं राज
 नारायण से कहना चाहता हूँ और अपने
 बाकी जो दोस्त हैं जिनमें मुल्क गोविन्द रेड्डी
 और दूसरे भी हैं कि लोक सभा के मेम्बरों को
 दो महीने के बाद इलेक्शन लडना है और
 राज्य सभा वाले तो मजे में बैठे रहेंगे, कोई

6 साल तक बैठा रहेगा कोई पांच साल तक
 बैठा रहेगा, कोई चार साल तक बैठा रहेगा।
 उन्हें पब्लिक को फेस करना नहीं, जिन्हें
 पब्लिक को फेस करना है वह लोक सभा के
 मेम्बर हैं और उन्होंने जो कुछ किया है वह
 एक बड़ा बुद्धिमान बनकर किया है और
 मैं समझता हूँ कि इसने खफा नहीं होना
 चाहिए हमारी अपोजिशन वालों को और
 जब तक वह इकट्ठे नहीं होते तब तक कांग्रेस
 की जीत होनी चाहिए। हिन्दू लफ्ज के
 इस्तेमाल ने वाजपेयीजी की जय बोल दी है।
 हिन्दी, हिन्दू और हिन्दुस्तान यह कहना कोई
 हर्ज की बात नहीं है। हिन्दू धर्म एक ऐसा
 धर्म है, हिन्दू धर्म एक ऐसा विशाल धर्म है,
 चाहे वह सनातन धर्म के मानने वाले हों,
 चाहे वैदिक धर्म के मानने वाले हों जो बुनियादी
 बात है उसी से वह हिन्दू कहलाए जाते हैं और
 उनमें कोई फर्क नहीं है। आस्तिक और
 नास्तिक के ख्याल रखने वाले विरादरी से
 अलग नहीं किए जाते। खुले दिल से मजहब
 के मानने वालों को जीतने दीजिए और
 लोक सभा ने जो एमेंडमेंट पास किया है वह
 ठीक किया है। ताकि वह बेचारे इलेक्शन
 जीत कर आए। थक-यू !]

श्री जगत नारायण (हरियाणा) :
 मैडम डिप्टी चेयरमैन, जो सशोधन लोक सभा
 ने करके भेजा है, मैं उमका अनुमोदन करता
 हूँ। आपको स्मरण होगा कि जब यह बिल
 पहले यहाँ पर पेश हुआ था तो उस वक्त
 मैंने और चौरडिया जी ने यह कहा था कि
 इसका नाम "बनारस हिन्दू यनीर्वसिटी"
 रखा जाना चाहिये। मैं हैरान हूँ कि हिन्दू
 लफ्ज से इतनी चिढ़ क्यों है। मैं साउथ
 कोरिया, जापान, हांगकांग, वैंकाक और
 फारमूसा होकर आया हूँ और वहाँ पर
 हिन्दुस्तानियों को "हिन्दू" ही कहते हैं।
 "हिन्दू" का मतलब "इन्डियन" से होता है,
 चाहे वह हिन्दू हो, मुसलमान हो, सिख हो,
 इमाई हो। जब उन लोगों का मतलब
 हिन्दू कहकर इन्डियन होता है तो फिर

[श्री जगत नारायण]

आपको इस हिन्दू लफ्ज से इतनी चिढ़ क्यों है ? हिन्दू लफ्ज यहाँ पर बार-बार क्यों आ रहा है ? क्या यह हिन्दू लफ्ज कम्यूनल है ? इस तरह की बात कहना बिल्कुल गलत है क्योंकि दुनिया में इन्डियन्स को हिन्दू कहते हैं। जब हिन्दुस्तान डिवाइड नहीं हुआ था तो अमेरिका में जो मुसलमान गये हुए थे उनको भी हिन्दू कहा जाता था, उनको मुसलमान नहीं कहा जाता था। इसलिए यह लफ्ज हिन्दू इंडियनों के लिए वहाँ पर इस्तेमाल होता है और यह जरूरी है और इस पर आपको घबराना नहीं चाहिये। मैंने पिछली बार कहा था कि आप नाम क्यों बदलते हैं, आपको नाम नहीं बदलना चाहिये। अभी-अभी मेरे भाई ने बतलाया और उन्होंने ताम्र पत्र दिखलाया कि उसमें एक ओर तो हिन्दी में "काशी विश्वविद्यालय" लिखा हुआ था, और दूसरी ओर अंग्रेजी में "बनारस हिन्दू यूनिवर्सिटी" लिखा हुआ था। (Interruption) मैं यह तो नहीं कह रहा हूँ कि हिन्दी में ताम्र पत्र में काशी विश्वविद्यालय नहीं लिखा है। मैं तो यह कह रहा हूँ कि एक तरफ उसके "काशी विश्वविद्यालय" लिखा है और दूसरी तरफ अंग्रेजी में "बनारस हिन्दू यूनिवर्सिटी" लिखा हुआ है। मेरे कहने का मतलब यह है कि जिस समय यह बात उस ताम्र पत्र में लिखी गई थी, उस समय पं० मदन मोहन मालवीय जी मौजूद थे और उनके सामने यह नाम लिया गया था। इसलिए यह कहना कि पं० मदन मोहन मालवीय केवल "काशी विश्वविद्यालय" ही चाहते हैं और "बनारस हिन्दू यूनिवर्सिटी" नहीं चाहते थे, मुनासिब बात नहीं है। वे इतने मजहबी थे, इतने दिलेर थे कि उनकी इस तरह की धार्मिक भावनाएँ होती हुए भी जब इस यूनिवर्सिटी के लिए कानून बना तो उस समय भी काशी विश्वविद्यालय की जगह बनारस हिन्दू यूनिवर्सिटी का नाम भी अंग्रेजी में रखा गया और यह उनकी मर्जी से लिखा गया। अब यह कहना कि पं० मदन मोहन

मालवीय इस नाम को नहीं चाहते थे, यह गलत बात है।

एक बात यहाँ पर यह भी कही गई है कि अगर हिन्दू लफ्ज नहीं काटा तो पाकिस्तान में भी इसकी प्रतिक्रिया होगी। मैं समझता हूँ कि इससे उल्टी प्रतिक्रिया होगी। आप पूछ सकते हैं किस तरह ? तो मैं आपको बतलाना चाहता हूँ कि अगर आप किसी तरह से लाहौर चले जायें तो आपको अब भी वहाँ पर सतनगर मालवीय नगर और इस तरह के कई हिन्दू नाम मिलेंगे। उन्होंने हिन्दुओं के नाम की जगह कोई मुसलमान नाम नहीं रखा है। इसी तरह से वहाँ पर जो गंगा राम अस्पताल है, उसका नाम भी वही रखा हुआ है "गंगा राम अस्पताल"। इसलिए मैं यह अर्ज करना चाहता हूँ कि अगर आपने यहाँ पर नाम बदल दिये तो वहाँ पर भी प्रतिक्रिया होगी और वे भी नाम बदल देंगे। वे लोग कहेंगे कि हिन्दुस्तान में जब लोग हिन्दू नाम को बर्दाश्त नहीं करते तो हम यहाँ पर कृष्ण नगर, सत नगर, मालवीय नगर, गंगा राम अस्पताल, इस तरह के नामों को क्यों बर्दाश्त करें और इन नामों को क्यों रखें ?

मैं आप से यह भी अर्ज करना चाहता हूँ कि आप जहाँ भी चले जायें, वहाँ पर आपको बहुत से स्कूल और कालेज मिलेंगे जिनके नाम हिन्दू लफ्जों से शुरू होते हैं। जैसे डी० ए० वी० कॉलेज, सनातन धर्म कालेज। इसी तरह से कई प्राइवेट स्कूल और कालेज हैं और वे इसी तरह के नामों से चल रहे हैं। इस तरह की हालत सारे पंजाब और हरियाणा में है। अगर आप इस तरह की बात करेंगे तो आप के दिल में यह जो लफ्ज हिन्दू है वह कम्यूनल की हैमियत से है। आप सारे देश को सिक्कोलर बनाना चाहते हैं और इस तरह के लफ्ज पर आप यह भावना रखते हैं तो यह एक गलत बात है। इस तरह की बात पर आपको नहीं चलना चाहिये। जो

चीज आज करीब 10 मालो से चली आ रही है उसको आपको बदलना नहीं चाहिये। जिस वक्त अंग्रेजी को यहाँ से बिल्कुल उड़ा दिया जायेगा तो उस वक्त यह नाम भी खुद ब खुद हट जायेगा। जैसा श्री राजनारायण जी कहते हैं कि जब अंग्रेजी यहाँ पर नहीं रहेगी तो यह नाम भी नहीं रहना चाहिये। यह नाम बहुत पुराना चला आता है और सिर्फ लफ्ज "हिन्दू" के आप खिलाफ है और इसको आप कम्युनल नम कहते हैं। न किन मैं आप से अर्ज करना चाहता हूँ कि दुनिया में "इन्डियन्स" को हिन्दू कहा जाता है। अंग्रेजी में मुसलमानों को भी हिन्दू ही कहा जाता है और उसमें कोई अड़गई महसूस नहीं होती है और न ही यह नाम कम्युनल महसूस होता है। आज फिर यह नाम क्यों कम्युनल महसूस हो गया इसलिए मैं बड़े अदब के साथ यह कटूगा अपने हाउस के मेम्बरों से कि वह इस बात को मजूर करे। अगर उन्होंने कोई गलती की है।

यहाँ पर यह भी कहा गया है कि राज्य सभा तो सिर्फ रबर स्टैम्प के लिए ही है। लेकिन मैं यह अर्ज करना चाहता हूँ कि यह हाउस रबर स्टैम्प के लिए नहीं है। क्या यह मुमकिन नहीं है कि हम हाउस के मेम्बर गलती नहीं कर सकते हैं। किसी से एक बार गलती हो जाती है तो उस गलती को बर्दाश्त किया जाना चाहिये। लोक सभा के मेम्बर हमें रबर स्टैम्प करने वाले नहीं समझते हैं। लोक सभा वाले भी गलती कर सकते हैं तो हम भी किसी समय गलती कर सकते हैं। इसलिए मैं बड़े अदब के साथ यह अर्ज करूँगा कि लोक सभा ने जो संशोधन करके यह बिल भेजा है, उसका पूरी तरह से अनुमोदन करना चाहिये और इसके हक में वोट देने चाहिये।

श्री राजनारायण : मैं एक स्पष्टीकरण चाहता हूँ। उन्होंने जो भाव व्यक्त किये हैं वे भाव दूसरे हैं, लोक सभा के वे भाव नहीं हैं। लोक सभा ने विधेयक में संशोधन करके

इस विश्वविद्यालय का नाम "काशी विश्व-विद्यालय" नहीं रखा है बल्कि इसका नाम "बनारस हिन्दू यूनिवर्सिटी" हो जायेगा अगर हम लोक सभा के इस संशोधन को मान लेते हैं तो जितने भी ताम्र पत्र हैं पुस्तकें हैं, शिलालेख हैं, जिनमें "काशी विश्वविद्यालय" लिखा हुआ है, उनमें "बनारस हिन्दू यूनिवर्सिटी" लिखा जायेगा। इसलिए मैं श्री जगत नारायण जी से यह सफाई करने के लिए कहना चाहता हूँ।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

SHRI M. C. CHAGLA: Sir, may I in the first instance, disabuse the House of one idea which has been prevalent and when has been voiced by several Members and that is that there is an attempt to pressurise this House or an attempt to see that the Lok Sabha rides roughshod over the views and feelings of this House. I will be the last person to face such a situation. I want you to consider this motion or the amendments on their merits, not because the other House has passed them and they are dragging us into accepting them. We must maintain our own dignity and the importance of this House. After all Parliament consists of two Houses. We represent the States and with great respect to that House, in the scheme of our Constitution we have as important a role to play as the Lok Sabha.

With these preliminary remarks let me come to the question. I beg of the House to remember what is important in this Bill. Let us not throw away the substance for the shadow. The importance of this measure when it was introduced was to do away with an emergency legislation under which the Banaras Hindu University had functioned for eight long years, with a nominated Executive Council and strangely this Parliament passed an act with no tenure laid down for the members of the Executive Council and they have gone on for eight years. We cannot change them, we cannot

[Shri M. C. Chagla.]

remove them, we cannot replace them. It is a nominated court and as I said in the beginning, we have a new Vice-Chancellor who naturally wants to have a new Executive Council, a properly elected Executive Council, a properly elected Court. I see the importance attached to the name. I have expressed my personal view.

श्री राजनारायण : आर्डिनंस करवा दीजियेगा, कौन्सिल बदल जायेगी ।

SHRI M. C. CHAGLA: I am surprised that Mr. Rajnarain is talking of an Ordinance. When an Ordinance is passed, he always attacks us but let me go on. I see the importance that is being attached to the name. Let us not forget that the Banaras Hindu University has functioned under this name for the last 50 years. My friend Shri Rajnarain gave us the ancient history of how this University was founded, what Malaviyaji's views were, how he wanted it to be called the Kashi Vishwa-Vidyalyaya. I respect that but how is it that for 50 years, it has gone on like this? We passed an amending Act in 1951 when we changed the clause by which religious instruction was compulsory. Nobody then said that the name should be changed. So it was continued without a change in the name, but it may be said that we have advanced and we should accept advanced views but the balance is this. Is the name of the University in the present context so important that in order to retain it, we should throw away the substance of the measure and that all that it meant should be thrown away or thrown away at least for a long time? People have talked about a Joint Session. Let us see how it can help us. Suppose you adopt one of the amendments and make it Kashi Viswa-Vidyalyaya or as my friend said, just Banaras University, it will have to go to that House. It can not be taken up in this Session. They will adjourn on Friday and they have so many important matters that I do not know how they are going to carry through

We cannot put it in the Lame duck session because it is an unwritten law or a convention that no controversial measure is ever taken up in a Lame duck session. The reason is obvious. The Members that constitute the Lok Sabha, the majority of them, may not come back and some of them might have been defeated in the elections and it is not right that a controversial measures should be passed by a Session of the Lok Sabha which has ceased to have a mandate from the country. Therefore the result will be that this Bill will lapse. There is no doubt about it under the Constitution. The Joint Session cannot be held and a Joint Session can only be held after this amendment has been considered by the Lok Sabha. What will be the fate of that lapsing? In May we will have the Budget Session and you know about it. I do not know when the Bill will be introduced. It will have again to go through a Joint Select Committee. I know the days we spent in taking evidence and in getting through this Bill. Are we going to throw all this work because we are not agreed as to the name? Assuming there is a Joint Session, after all the Lok Sabha is in a preponderating majority and the chances are that they would override our views. That is the Constitution . . .

SHRI MULKA GOVINDA REDDY: The next Lok Sabha may turn down the proposal . . .

SHRI M. C. CHAGLA: The next Lok Sabha will not need a Joint Session because it will be a new Lok Sabha. You will have to introduce it. Suppose for some reason they take it up in the Lame Duck Session and reject it and a Joint Session is not called, what happens? Therefore I appeal to this House, I beg of this House to look at the substance. It is a very fine measure. Keeping the name aside, we have introduced many new ideas. We want, as I said before, the University to function in a very efficient and effective manner. Do not throw away all this because we have

sentiments attached either to the present name or to a more secular name, I will put it that way. I appreciate the sentiments of the Members. I appreciate the importance even of the name but as I said, politics is the art of the science of the feasible and the practicable. We are not living in an idealistic world. If we were, I would agree with some of the sentiments expressed by Members but looking at the situation to-day, looking at the situation in which the Parliament is placed, looking at the situation in which the Banaras Hindu University is placed and taking everything into consideration, I would beg of the House not to produce a situation whereby there would be a conflict between the two Houses. My friend Dr Sapru rightly said that it is on rare occasions that the two Houses should go for a battle. It is on rare occasions that there should be a conflict between the two Houses. Ask yourself the question—Is this a cause on which the two Houses should come into collision?

AN HON MEMBER Yes

SHRI M C CHAGLA As I said—I said this there—I would look into it because I cannot bind my successor in the Ministry, that we might consider the question, we will go into it regarding a comprehensive Bill which might deal with the question of the denominational names of the Central Universities and institutions which are functioning under the Centre. All that I am saying is, what are we doing? We are not changing anything. I only appeal for the *status quo* and for no change in the name which has continued for 50 years. Cannot it continue for another 2 or 3 years?

SHRI MULKA GOVINDA REDDY. But it is a reversal of the Rajya Sabha decision

SHRI M C CHAGLA: That is why I said.

SHRI A. D. MANI: The British Government continued it for 50 years and 1327 RSD—7.

we got into the *status quo* at that time

SHRI M. C CHAGLA As I said, when it continued for 50 years, two or three more years in the history of the Banaras Hindu University will not bring about such a calamity. With a first-class Vice-Chancellor, who is very secular, who is very able, who has contacts with the students, I am sure that he will be able to run this institution in an efficient manner.

There are just one or two points I want to deal with. I think that Shri Bhargava drew my attention to the question of the Faculty of Law and said that there will not be a possibility of rotation. That is not quite so because—I will not go into the details now—under the Act and Statutes it is not necessary that the senior-most professor should be the Head of the Department. It is open to the Executive Council to appoint any professor and by changing the Head of the Department, they may be able to change the Dean of the Faculty but otherwise the Statutes could be changed because the Act provides that the Statutes can be changed by the Executive Council with the previous consent of the Visitor and we have also a section in the Act—Section 24—which deals with the removal of difficulties. If there are any difficulties in the working of the Act, the Visitor can take action under that section. Sir, after all the only amendment here is the amendment with regard to the name and I have said all that I had to say in my opening speech, and late in the evening I do not want to repeat it, and I would appeal to the House to take a practical view of the situation. Please think of the Banaras University. Let us not think of our sentiments. Let us not think of the broader cause of secularism in which I wholeheartedly believe, but let us take a narrow view and ask ourselves what is the best that we can do today for the Banaras University.

Thank you.

[THE DEPUTY CHAIRMAN in the Chair.]

THE DEPUTY CHAIRMAN: The question is:

"That the following amendments made by the Lok Sabha in the Banaras Hindu University (Amendment) Bill, 1965, be taken into consideration:

ENACTING FORMULA

1. That at page 1, line 1, for "Sixteenth" substitute "Seventeenth".

CLAUSE 1

2. That at page 1, line 4, for "1965" substitute "1966".

CLAUSE 2

3. Clause 2 not adopted.

CLAUSE 3

4. That at page 2, line 13, for "principal Act" substitute—"Banaras Hindu University Act, 1915 (hereinafter referred to as the principal Act)."

5. That at page 3,—for line 1 to 6, substitute—" (j) 'University' means the Banaras Hindu University".

6. That at page 3, lines 13 and 14,—for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute—"Banaras Hindu University".

CLAUSE 5

7. Clause 5 not adopted.

CLAUSE 16

8. That at page 11, line 33,—for "1965" substitute "1966".

CLAUSE 17

9. That at page 12, line 13,—for "1965" substitute—"1966".

CLAUSE 20

10. That at page 14, line 24,—for "1965 substitute—"1966".

CLAUSE 25

11. That at page 18, lines 18 and 19,—omit "the Vice-Chancellor,"

THE SCHEDULE

12. That at page 19, line 9,—for "Kashi Vishwavidyalaya" substitute—"Banaras Hindu University"

13. That at page 25,—after line 38, add—"From the Faculty of Law1".

14. That at page 32, line 33,—for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute—"Banaras Hindu University".

15. That at page 37, line 5,—for "1965" substitute—"1966".

16. That at page 44, line 14,—for "1965" substitute—"1966".

17. That at page 44, line 27, for "1965" substitute—"1966".

18. That at page 45, lines 5 and 6, for "Banaras Hindu University or the Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "University".

19. That at page 48, line 24, for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "Banaras Hindu University".

20. That at page 49, lines 7 and 8, for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "Banaras Hindu University".

21. That at page 50, line 26, for "1965" substitute "1965".

22. That at page 53, lines 3 and 4, for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "Banaras Hindu University".

23. That at page 53, after line 21, insert—

16. Department of Sociology

17. Department of Library Science"

24. That at page 54, for line 31, substitute—

1. Department of Vocal Music,

2. Department of Instrumental Music,

3. Department of Musicology

4. Department of Painting
5. Department of Plastic Arts
6. Department of Applied Arts'." Arts'."

The House divided.

THE DEPUTY CHAIRMAN: Ayes—33; Noes—12.

AYES—33

Anis Kidwai, Shrimati.
 Ansari, Shri Hayatullah.
 Antani, Dr. B. N.
 Bhargava, Shri M. P.
 Bhuwalka, Shri R. K.
 Chagla, Shri M. C.
 Chaman Lall, Diwan.
 Dass, Shri Mahabir.
 Devaki Gopidas, Shrimati.
 Doogar, Shri R. S.
 Jagat Narain, Shri.
 Jairamdas Daulatram, Shri.
 Khaitan, Shri R. P.
 Lalitha (Rajagopalan), Shrimati.
 Mahanti, Shri B. K.
 Mallikarjunudu, Shri K. P.
 Mishra, Shri S. N.
 Momin, Shri G. H. Valimohmed.
 Pahadia, Shri Jagannath Prasad.
 Puttappa, Shri Patil.
 Sahai, Shri Ram.
 Sapru, Shri P. N.
 Savnekar, Shri B. S.
 Seeta Yudhvir, Shrimati.
 Shah, Shri M. C.
 Sherkhan, Shri
 Singh, Shri Santokh.
 Sinha, Shri Awadheshwar Prasad.
 Supakar, Shri S.
 Tapase, Shri G. D.
 Varma, Shri C. L.
 Varma, Shri Niranjan.
 Yajee, Shri Sheel Bhadra.

NOES—12

Bhadram, Shri M. V.
 Kumaran, Shri P. K.
 Mani, Shri A. D.
 Nair, Shri M. N. Govindan.
 Narayan, Shri M. D.
 Purkayastha, Shri M.
 Rajnarain, Shri
 Reddy, Shri Mulka Govinda.
 Reddy, Shri Yella
 Shakuntala Paranjpye, Shrimati.
 Sinha, Shri B. K. P.
 Tankha, Pandit S. S. N.

The motion was adopted.

SHRI M. C. CHAGLA: Sir, I move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was proposed.

CLAUSE 2

The amendment made by the Lok Sabha to delete Clause 2 was adopted.

CLAUSE 3

THE DEPUTY CHAIRMAN: There are three amendments to the amendments made by the Lok Sabha to this clause. These may be now moved.

PANDIT S. S. N. TANKHA: I move:

1. "That in the List of Amendments dated the 23rd November, 1966, in amendment No. 4, for the words 'Banaras Hindu University Act, 1915' the words 'Banaras University Act, 1915' be substituted."

2. "That in the List of Amendments dated the 23rd November, 1966, in amendment No. 5, for the words 'Banaras Hindu University' the words 'Banaras University' be substituted."

(The amendments also stood in the name of Shri P. K. Kumaran)

SHRI RAJNARAIN: I move:

3. "That in the List of Amendments dated the 23rd November, 1966, in amendment No. 5, for the words 'Banaras Hindu University' the words 'Kashi Vishwavidyalaya' be substituted."

The questions were proposed.

SHRI MULKA GOVINDA REDDY: Now it is 5.30. This may be taken up tomorrow. There is Half-an-Hour Discussion.

THE DEPUTY CHAIRMAN: We have got the Half-an-Hour Discussion now no doubt, but if the House desires, we can finish this and then take it up.

SHRI M. C. CHAGLA: If my hon. friends will only permit it, I for my part shall finish this in five minutes.

SHRI AWADHESHWAR PRASAD SINHA: If the House agrees, we can finish this in five minutes.

THE DEPUTY CHAIRMAN: But the House wants to take up the Half-an-Hour Discussion at 5.30, that is; now.

SHRI LOKANATH MISRA: Yes, Madam.

THE DEPUTY CHAIRMAN: All right, it can be continued later. We now come to the Half-an-Hour Discussion and it will be raised by Mr. Lokanath Misra.

HALF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF ANSWERS TO STARRED QUESTION NO. 78 ON 9TH NOVEMBER, 1966. RE INCOME-TAX INVESTIGATIONS INTO AFFAIRS OF KALINGA TRUST AND OTHER CONCERNS

SHRI LOKANATH MISRA (Orissa): Madam Deputy Chairman, I am happy that the hon. Finance Minister himself is here today to reply to the debate. I very much wanted him to be present on some occasion when Mr. Biju Patnaik's affairs were

taken up. All the time it was unfortunate that Mr. Bhagal, the Minister of State, was dealing with this matter. My impression all the time has been that the Minister of State has been a little lenient towards Mr. Biju Patnaik.

Now, Madam, I would indicate to the Finance Minister that it was as late as 1962 that Mr. Biju Patnaik himself publicly declared after being the Chief Minister that he had become master of Rs. 10 crores within ten years. He said he was a pauper ten years ago and "From being a pauper I have now become master of Rs. 10 crores". That was brought to the notice of the then Finance Minister. I had written a letter and sent it along with the relevant newspaper cutting. That did not act. Therefore we had to bring in this matter to the floor of the House. After it was taken up so many times in this House and in the other House, the Finance Minister gave some attention. But having paid some attention nothing yet has been done. I will indicate how nothing has been done as yet.

The predecessor of the present Finance Minister, Shri T. T. Krishnamachari, assured me on the floor of this House that he would set up a Special Directorate in Calcutta to look into the affairs of Mr. Biju Patnaik and investigate into his income-tax affairs. It is more than one year and a half since he assured this House that things would be mended. After one and a half years I saw a reply to my question put in this House that investigations had been over and that other proceedings are following. I do not know what these other proceedings are. But I would indicate to the hon. Finance Minister that Mr. Biju Patnaik has been an assessee, an income-tax assessee, for the last so many years. As an assessee, Madam, he would have been furnishing his income-tax returns annually. If there has been any return furnished which indicates a lower rate of income than the actual, then he becomes liable for criminal action. They say that sub-